

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, TONK (RAJ.)

CONSTITUTION AND JURISDICTION

S.N.	Name of the Court	Date of Constitution	Jurisdiction		Territorial Jurisdiction
1	DISTRICT AND SESSIONS JUDGE, TONK	01-07-1977	1	Sessions Cases	Revenue District Tonk excluding Malpura Sub-Division
			2	Cases under NDPS Act	
			3	Criminal Appeal & Revisions	
			4	Civil Suits of value exceeding Rs. 50,000/-	
			5	Petitions under Guardian & Wards Act	
			6	Petitions under Indian Succession Act	
			7	Civil Regular & Civil Misc. Appeals	
			8	Cases under Land Acquisition Act	
			9	Cases under Arbitration & Conciliation Act	
			10	Appeals under Rent Control Act.	
			11	Civil Revisions under Debt. Relief Act.	
			12	Election Petitions under Municipalities Act	
			13	Appeals under Payment of wages Act	
			14	Cases under Human Rights Act	
			15	Cases under POCSO, Act, 2012	
			16	Cases under Provincial Insolvency Act	
2	FAMILY COURT, TONK	26-11-2012	1	Cases under section 7 & 8 of Family Courts Act, 1984	Revenue District Tonk
3	JUDGE, SPECIAL COURT FOR COMMUNIAL RIOTS & JUDGE, MACT, TONK	06-03-1993	1	Communal Riots Cases	Revenue District Tonk
			2	Motor Accident Claim Cases	Revenue District Tonk excluding Malpura Sub-Division
4	SPECIAL JUDGE SC/ST (PoA) ACT, TONK	28-02-1994	1	Cases under SC/ST (PoA) Act	Revenue District, Tonk
			2	Cases under Electricity Act, 2003	
			3	Sessions Cases (By Transfer)	Revenue District Tonk excluding Malpura Sub-Division
			4	Criminal Appeals (By Transfer)	

5	ADDITIONAL DISTRICT & SESSIONS JUDGE, MALPURA	10-06-1993	5	Criminal Revisions (By Transfer)	Malpura Sub-Division
			1	Sessions Cases	
			2	Cases under NDPS Act	
			3	Criminal Appeal & Revisions	
			4	Civil Suits of value exceeding Rs. 50,000/-	
			5	Petitions under Guardian & Wards Act	
			6	Petitions under Indian Succession Act	
			7	Civil Regular & Civil Misc. Appeals	
			8	Motor Accident Claim Cases	
6	ADDITIONAL DISTRICT & SESSIONS JUDGE, TONK	05-11-2012	9	Civil Revisions under Debt Relief Act (By Transfer)	Revenue District, Tonk excluding Malpura Sub-Division
			1	Sessions Cases (By Transfer)	
			2	Criminal Appeal & Revisions (By Transfer)	
			3	Civil Suits of value exceeding Rs. 50,000/- (By Transfer)	
			4	Civil Regular & Civil Misc. Appeals (By Transfer)	
			5	Civil Revisions under Debt. Relief Act. (By Transfer)	
7.	SENIOR CIVIL JUDGE CUM CHIEF JUDICIAL MAGISTRATE, TONK	02-04-1974	6	M.A.C. Cases (By Transfer)	Revenue Tehsil Tonk, Deoli and Piplu Tonk Municipal Area Tehsil Tonk, Piplu, Uniara & Deoli Police Station Kotwali-Tonk, Mahila Thana(relating to area of P.S. Kotwali, Sadar, Mahendwas, Piplu, Purani Tonk) Police Station Kotwali, Excise circle Tonk Tonk district except subdivision Malpura, Newai, Uniara P.S. Kotwali, Sadar, Mahendwas, Piplu, Purani Tonk, Traffic Police-Tonk Revenue Tehsil Tonk
			1.	Civil Suits of value upto Rs.50000/-	
			2.	Cases under Rajasthan Rent Control Act, 2001	
			3.	Cases under PFA Act, E.C. Act and Drugs & Cosmetics Act	
			4.	Criminal Cases triable by Magistrates, NI Act	
			5.	Excise Act	
			6.	Cases under Rajasthan Debts Relief Act (of value exceeding Rs. 25000/-)	
			7.	Cases under MV Act	
8.	ADDL. SENIOR CIVIL JUDGE CUM ADDL. CHIEF JUDICIAL MAGISTRATE, TONK	24-04-1996	8.	Election Petitions (By Transfer)	Revenue Tehsil Tonk, Piplu, Deoli Police station Sadar Tonk, Piplu and Mehandwas Tehsil, Tonk Tehsil Tonk and Piplu Police Station Sadar, Piplu & Kotwali, Tonk Revenue Tehsil Tonk
			1.	Civil Suits of value upto Rs.50000/- (By transfer)	
			2.	Criminal Cases triable by Magistrates, NI Act	
			3.	Municipalities Act	
			4.	Forest Act, Krishi Upaj Mandi Act and Shop Act	
			5.	M V Act relating to DTO and 60 Police Act and Weight & Measurement Act	
6.	Election Petitions (By Transfer)				

9.	SENIOR CIVIL JUDGE CUM ADDL. CHIEF JUDICIAL MAGISTRATE, UNIARA	19-09-2001	1.	Civil Suits of value upto Rs.50000/-	Tehsil Uniara			
			2.	Criminal Cases triable by Magistrates, NI Act	Police Station Uniara, Aligarh			
			3.	Cases related to Excise Act	Excise circle Uniara			
			4.	Rajasthan Agriculture Debts Relief Act	Tehsil Uniara			
			5.	Municipal Act, Shop Act, Forest Act and Krishi Upaj Mandi Act	Tehsil Uniara			
			6.	Election Petitions (By Transfer)	Tehsil Uniara			
10.	CIVIL JUDGE CUM JUDICIAL MAGISTRATE, UNIARA	19-11-2012	1	Civil Suits upto the value of Rs. 25,000	Tehsil Uniara			
			2	Criminal - Proposal send to Rajasthan High Court for approval	Police Station Soap, Banetha, Nagarfort			
			3	Municipal Act, Shop Act, Forest Act and Krishi Upaj Mandi Act				
11.	SENIOR CIVIL JUDGE CUM ADDL. CHIEF JUDICIAL MAGISTRATE, NEWAI	05-06-1993	4	Civil Suits upto the value of Rs.50000/-	Tehsil Newai			
			5	Criminal Cases triable by Magistrates, NI Act	Police station Newai & Datwas			
			6	Rajasthan Agriculture Debts Relief Act.	Tehsil Newai			
			7	Cases related to Excise Act	Police Station Newai, Baroni, Datwas.			
			8	PFA, Drugs & cosmetics Act & Municipalities Act.	Tehsil Newai			
			9.	Election Petitions (By Transfer)	Tehsil Newai			
			12.	SENIOR CIVIL JUDGE CUM ADDL. CHIEF JUDICIAL MAGISTRATE, MALPURA	03-06-1993	1	Civil Suits upto the value of Rs.50000/-	Revenue sub-division Malpura
						2	Criminal Cases triable by Magistrates, NI Act	Police station Malpura, Lamba Harisingh
						3	Rajasthan Agriculture Debts Relief Act.	Tehsil Malpura (unlimited) & Todaraisingh (upto Rs.25000/-)
4	Prevention of Food Adultration Act, Drugs & cosmetic Act.	Tehsil Malpura & Todaraisingh						
5	Excise Act	Police station Malpura, and Lambaharisingh, Excise circle Malpura						
6.	Election Petitions (By Transfer)	Revenue Sub-division Malpura						
13.	CIVIL JUDGE CUM JUDICIAL MAGISTRATE, TONK	10-09-1965	1	Civil Suits upto the value of Rs.25000/-	Tehsil Tonk and Piplu			
			2	Criminal Cases triable by Magistrates, NI Act	Police Station Purani Tonk			
			3	Rajasthan Agriculture Debts Relief Act (upto the value of Rs.25000)	Tonk and Piplu Tehsil			
14.	CIVIL JUDGE CUM JUDICIAL MAGISTRATE, NEWAI	28-07-2001	1	Civil Suits upto the value of Rs.25000/-	Tehsil Newai			
			2	Criminal Cases triable by Magistrates, NI Act	Police Station Baroni			
15.	CIVIL JUDGE CUM JUDICIAL MAGISTRATE, MALPURA	01-07-1998	1	Civil Suits upto the value of Rs.25000/-	Tehsil Malpura			
			2	Criminal Cases triable by Magistrates, NI Act	Police Station Diggi & Pachewar			
			3	Municipality Act, Krishi Upaj Mandi Act, Forest Act & Shop Act	Tehsil Malpura			

16.	CIVIL JUDGE CUM JUDICIAL MAGISTRATE, TODARAISINGH	24-04-1996	1	Civil Suits upto the value of Rs.25000/-	Tehsil Todaraisingh
			2	Criminal Cases triable by Magistrates, NI Act	Police Station Todaraisingh
			3	Municipal Act, Krishi Upaj Mandi Act,	Tehsil Todaraisingh
			4	Excise Act	Police Station Todaraisingh
			5	Rajasthan Agriculture Debts Relief Act (upto the value of Rs.25000)	Tehsil Todaraisingh
17.	CIVIL JUDGE CUM JUDICIAL MAGISTRATE, DEOLI *	01-02-1992	1	Civil Suits upto the value of Rs.25000/-	Tehsil Deoli
			2	Criminal Cases triable by Magistrates, NI Act	Police Station Deoli
			3	Municipal Act, Krishi Upaj Mandi Act, Shop Act,Forest Act	Police Station Deoli
			4	Excise Act	Police Station Deoli, Dooni & Ghar, Excise Circle Deoli
			5	Rajasthan Agriculture Debts Relief Act (upto the value of Rs.25000)	Tehsil Deoli
18.	ADDL. CIVIL JUDGE CUM ADDL. JUDICIAL MAGISTRATE, DEOLI *	03-12-2012	1	Civil Suits upto the value of Rs. 25,000	Transferred cases under order of District Judge, Tonk
			2	Criminal - Proposal send to Rajasthan High Court for approval	Police Station Dooni & Ghar(*AMENDMENT ATTACHED)
			3	Municipal Act, Krishi Upaj Mandi Act, Shop Act,Forest Act	
19.	NYAYADHIKARI, GRAM NAYAYLAY, DEOLI	14-10-2010	1	Civil Suits upto the value of Rs.25000/-	Cases described in Schedule II of the Gram Nyayalya Act, 2008 within area of Panchayat Samiti, Deoli
			2	Criminal Cases triable by Magistrates, NI Act	Cases described in Schedule I & III of the Gram Nyayalya Act, 2008. Section 11, 12 & 13 with it amended clause I and sub clause III of Gram Nyayalaya Act, 2008
20.	CIVIL JUDGE CUM JUDICIAL MAGISTRATE, DEOLI	28-04-2015		*ATTACHED	*ATTACHED

* AMENDMENTS ARE ATTACHED.

कार्यालय:- मुख्य न्यायिक मजिस्ट्रेट, टोंक(राज0)

क्रमांक :- 406

दिनांक :- 27.05.2015

-:: कार्यालय- आदेश ::-

राजस्थान सरकार, विधि एवं विधिक कार्य विभाग, जयपुर की अधिसूचना क्रमांक. प.1(7)न्याय/2014 जयपुर, दिनांक 28.04.2015 द्वारा जिला एवं न्यायक्षेत्र टोंक में तहसील दूनी मुख्यालय पर न्यायालय सिविल न्यायाधीश एवं न्यायिक मजिस्ट्रेट, दूनी नवसृजित कर स्थापित किया गया है।

अतः उक्त नवसृजित न्यायालय हेतु स्थानीय दांडिक क्षेत्राधिकारिता में परिवर्तन किया जाना अपेक्षित होने से मान्नीय जिला एवं सेशन न्यायाधीश, टोंक निर्देशों के अध्याधीन दण्ड प्रक्रिया संहिता की धारा 14 (1) एवं 15 (2) के प्रावधानों के तहत प्रदत्त शक्तियों का प्रयोग करते हुए, दांडिक क्षेत्राधिकार के कार्य वितरण के संबंध में पूर्व में प्रसारित कार्यालय आदेश 480 दिनांक 12.04.2013 में आंशिक संशोधन करते हुए आदेश पारित किया जाता है कि पुलिस थाना दूनी व पुलिस थाना घाड़ में दर्ज होने वाले समस्त दांडिक प्रकरण उक्त नवसृजित न्यायालय में संस्थित होंगे एवं उक्त न्यायालय द्वारा उनका विधिवत, निस्तारण किया जावेगा।

किसी विशेष अधिनियम के तहत अन्वीक्षा योग्य मामले अधिनियम विशेष में वर्णित न्यायालय में ही संस्थित होंगे।

Sd/-
(श्रीमती हिमांकनी गौड़)
मुख्य न्यायिक मजिस्ट्रेट,
टोंक (राजस्थान)

क्रमांक :- 407

दिनांक:- 27.05.2015

- प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु :-
01. मान्नीय रजिस्ट्रार जनरल, राजस्थान उच्च न्यायालय, जोधपुर को अनुमोदनार्थ द्वारा मान्नीय जिला एवं सेशन न्यायाधीश, टोंक।
 02. मान्नीय जिला एवं सेशन न्यायाधीश, टोंक।
 03. जिला मजिस्ट्रेट, टोंक।
 04. पुलिस अधीक्षक, जिला टोंक।
 05. न्यायिक मजिस्ट्रेट, देवली/दूनी।
 06. अतिरिक्त न्यायिक मजिस्ट्रेट, देवली।
 07. बार संघ, टोंक/देवली/उनियारा।
 08. वृत्ताधिकारी/उप अधीक्षक पुलिस, देवली।
 09. थानाधिकारी, पुलिस थाना दूनी व घाड़।

Sd/-
(श्रीमती हिमांकनी गौड़)
मुख्य न्यायिक मजिस्ट्रेट,
टोंक (राजस्थान)

कार्यालय जिला एवं सेशन न्यायाधीश, टोंक (राज.)

क्रमांक : स्था./2015/1/ 2216

दिनांक 28/05/2015

आदेश

राजस्थान सरकार के विधि एवं विधिक कार्य विभाग, जयपुर की अधिसूचना संख्या : प.1(7)न्याय/2014 दिनांक 28.04.15 द्वारा सिविल न्यायाधीश एवं न्यायिक मजिस्ट्रेट, दूनी के न्यायालय का सृजन एवं स्थापना की गई है तथा इस न्यायालय का स्थानीय क्षेत्राधिकार निर्धारित किये जाने हेतु जिला एवं सेशन न्यायाधीश को अधिकृत किया गया है। माननीय रजिस्ट्रार जनरल महोदय, राजस्थान उच्च न्यायालय, जोधपुर के आदेश संख्या : स्था. (आरजेएस)/46/2015 दिनांक 21.05.15 द्वारा इस न्यायालय में पीढ़ासीन अधिकारी का पदस्थापन भी कर दिया गया है।

अतः राजस्थान सिविल कोर्ट ओर्डिनेन्स, 1950 की धारा 7(2) में प्रदत्त शक्तियों के निर्वहन में टोंक जिला तहसील दूनी के राजस्व सीमा में उत्पन्न सिविल प्रकृति के किसी वाद या मूल कार्यवाहियों को सुनने तथा अवधारित करने हेतु सिविल न्यायाधीश एवं न्यायिक मजिस्ट्रेट, दूनी को तत्काल प्रभाव से अधिकृत किया जाता है। राजस्थान सिविल न्यायालय अध्यादेश 1950 की धारा 19 के अनुसार सिविल न्यायाधीश, दूनी द्वारा संज्ञेय 2,00,000/- रुपये तक के सभी सिविल वाद या मूल कार्यवाहियां उनके न्यायालय में एवं इससे अधिक लेकिन 5,00,000/- रुपये तक की मालियत के वाद या मूल कार्यवाही वरिष्ठ सिविल न्यायाधीश एवं मुख्य न्यायिक मजिस्ट्रेट, टोंक के न्यायालय में संस्थित होंगे।

जिला एवं सेशन न्यायाधीश,
टोंक (राज.)

क्रमांक : स्था./2015/1/

दिनांक 28/05/2015

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. आदेश पत्रावली
2. श्रीमान रजिस्ट्रार जनरल महोदय, राजस्थान उच्च न्यायालय, जोधपुर
3. प्रमुख शासन सचिव, विधि एवं विधिक कार्य विभाग, राजस्थान सरकार, जयपुर
4. न्यायाधीश, पारिवारिक न्यायालय, टोंक
5. विशिष्ट न्यायाधीश (सा.द.प्र.) एवं मोटर दुर्घटना वाद न्यायाधिकरण, टोंक
6. विशिष्ट न्यायाधीश, अ.जा./ज.जा. (अ.नि.) प्रकरण, टोंक,
7. अपर जिला एवं सेशन न्यायाधीश, टोंक/मालपुरा
8. वरिष्ठ सिविल न्यायाधीश एवं मुख्य न्यायिक मजिस्ट्रेट, टोंक
9. अतिरिक्त वरिष्ठ न्यायाधीश एवं अतिरिक्त मुख्य न्यायिक मजिस्ट्रेट, टोंक
10. वरिष्ठ सिविल न्यायाधीश एवं अतिरिक्त मुख्य न्यायिक मजिस्ट्रेट, निवाई/मालपुरा/उनियारा
11. सिविल न्यायाधीश एवं न्यायिक मजिस्ट्रेट, टोंक/निवाई/मालपुरा/देवली/टोडारायसिंह/उनियारा
12. न्यायाधिकारी, ग्राम न्यायालय, देवली
13. अतिरिक्त सिविल न्यायाधीश एवं न्यायिक मजिस्ट्रेट, देवली
14. अध्यक्ष, अभिभाषक संघ, टोंक/मालपुरा/निवाई/उनियारा/टोडारायसिंह/देवली
15. संबंधित पत्रावली
16. क्षेत्राधिकार पत्रावली

जिला एवं सेशन न्यायाधीश,
टोंक (राज.)

GOVERNMENT OF RAJASTHAN
LAW & LEGAL AFFAIRS DEPARTMENT

No. F. 1(2)Nyay/2016

Jaipur, Dated, 20 APR 2016

NOTIFICATION

In exercise of the powers conferred by sub section 1 of the Section 43 of The Commercial Courts, Commercial Division and Commercial Appellate Division of High Courts Act, 2015, the State Government, with the concurrence of the Rajasthan High Court, hereby constitutes the following courts as Commercial Courts for the local limits of the Judgeships concerned as under:-

S.No.	Commercial Court	Jurisdiction of the local limits of Judgeship of
1.	Additonal District Judge No. 1, Ajmer	Ajmer
2.	Additonal District Judge No. 1, Alwar	Alwar
3.	Additonal District Judge No. 1, Barmer	Balotra
4.	Additonal District Judge, Banswara	Banswara
5.	Additonal District Judge, Baran	Baran
6.	Additonal District Judge No. 1, Bharatpur	Bharatpur
7.	Additonal District Judge No. 1, Bhilwara	Bhilwara
8.	Additonal District Judge No. 1, Bikaner	Bikaner
9.	Additonal District Judge No. 1, Bundi	Bundi
10.	Additonal District Judge No. 1, Chittorgarh	Chittorgarh
11.	Additonal District Judge, Churu	Churu
12.	Additonal District Judge, Dausa	Dausa
13.	Additonal District Judge, Dholpur	Dholpur
14.	Additonal District Judge, Dungarpur	Dungarpur
15.	Additonal District Judge No. 1, SriGanganagar	SriGanganagar
16.	Additonal District Judge No. 1, Hanumangarh	Hanumangarh
17.	Additonal District Judge No. 1, Jaipur Metropolitan	Jaipur Metro
18.	Additonal District Judge No. 1, Jaipur District	Jaipur District
19.	District Judge, Jaisalmer	Jaisalmer
20.	District Judge, Jalore	Jalore
21.	Additonal District Judge, Jhalawar	Jhalawar
22.	Additonal District Judge No. 1, Jhunjhunu	Jhunjhunu
23.	Additonal District Judge No. 1, Jodhpur Metropolitan	Jodhpur Metropolitan
24.	Additonal District Judge, Jodhpur District	Jodhpur District
25.	Additonal District Judge, Karauli	Karauli

S.No.	Commercial Court	Jurisdiction of the local limits of Judgeship of
26.	Additonal District Judge No. I, Kota	Kota
27.	Additonal District Judge No. I, Nagaur	Merta
28.	Additonal District Judge, Pali	Pali
29.	District Judge, Pratappgarh	Pratapgarh
30.	Additonal District Judge, Rajsmand	Rajsmand
31.	Additonal District Judge, Sawai Madhopur	Sawai Madhopur
32.	Additonal District Judge No. I, Sikar	Sikar
33.	District Judge, Sirahi	Sirahi
34.	Additonal District Judge, Tonk	Tonk
35.	Additonal District Judge No. I, Udaipur	Udaipur

By Order of H.E. the Governor
 (Manoj Kumar Vyas)
 Principal Secretary to the
 Government

RAJASTHAN HIGH COURT, JODHPUR

No. General/III/2016/ 562. dated 21.4.2016
 Copy forwarded to the following for information
 and necessary action:-

1. All Registrars Rajasthan High Court, Jodhpur/
 Bench, Jaipur and Registrar Class./CPC for
 upload the same on high court website.
2. All District Judges with a direction to circulate
 amongst all ADJs in his judgeship,
3. concerned courts
4. All administrative sections of Rajasthan High
 Court, Jodhpur.

REGISTRAR (ADMN.)

कार्यालय जिला एवं सेशन न्यायाधीश, टोंक (राज.)

क्रमांक : स्था./2016/ 2767 - 2773 दिनांक : 21/4/2016
 प्रतिलिपि निम्न को सूचनार्थ एवं पालनार्थ प्रेषित है :-

1. विशिष्ट न्यायाधीश, अ.जा./ज.जा. (अ.नि.) प्रकरण, टोंक
2. अपर जिला एवं सेशन न्यायाधीश, टोंक/मालपुरा
3. प्रभारी अधिकारी (कम्प्यूटर) जिला एवं सेशन न्यायालय, टोंक
4. अध्यक्ष, अभिभाषक संघ, टोंक
5. सीनियर रीडर, जिला एवं सेशन न्यायालय, टोंक
6. सिस्टम ऑफीसर, जिला एवं सेशन न्यायालय, टोंक उक्तानुसार
 क्षेत्राधिकार/श्रवणाधिकार अपलोड किये जाने हेतु।

जिला एवं सेशन न्यायाधीश,
 टोंक (राज.)